

CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A.No.9/2003

Tuesday this the 6th September 2005

CORAM:

HON'BLE Smt.SATHI NAIR, VICE CHAIRMAN HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER

B.Manoj, S/o K.Balakrishnan, Vocational Instructor Regional Vocational Training Institute for Women Ministry of Labour, Thiruvananthapuram R/o Ayanimootil, Anayara P.O, Oruvathilkotta, Thiruvananthapuram.

Applicant

(By Advocate Mr.T.C.Govindaswamy)

Vs.

- 1 Union Public Service Commission, represented by its Secretary, Dholpur House, Shajahan Road, New Delhi – 110011.
- 2 Union of India represented by the Secretary to the Govt of India, Ministry of Labour, Shram Sakti Bhavan, New Delhi 11.
- The Director General of Employment & Training Ministry of Labour, Govt of India, Shram Sakti Bhavan, New Delhi 11.
- 4 Director of Training, Women's Occupational Training, Ministry of Labour, Shram Sakti Bhavan, New Delhi.
- 5 Ms Ruby Anand Satija, Roll No.202, through the Director General of Employment & Training, Govt of India, Shram Sakti Bhavan, New Delhi.
- 6 Ms Vandana Gopal Bhatia, Roll No.231, through the Director General of Employment & Training, Govt of India, Shram Sakti Bhavan, New Delhi.

Respondents

(By Advocate Mr.T.P.M.Ibrahim Khan, SCGSC)

ORDER

HON'BLE Smt. SATHI NAIR, VICE CHAIRMÁN

When the matter came up for hearing, the counsel for the applicant submitted that he would not like to press the O.A since the

applicant has been appointed to another post. In the light of the aforesaid submission, the O.A is dismissed as not pressed.

(George Paracken) Judicial Member

(Sathi Nair) Vice Chairman

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